

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Doot Dayal Upadhyay Marg, New Delhi

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

30.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. N. K. Matta and Sh. Mohd. Faraz, Ld. SPPs for ED.
Sh. Anish Dhingra, Ld. Counsel for Income Tax Department.

Ld. Counsel for ED submits that ED need approval from Competent Authority for supplying any document to the Ld. Counsel for the Income Tax Department and he needs at least seven days time to seek instructions.

Ld. Counsel for Income Tax Department submits that he has no objection if the matter is adjourned for a week.

Under the facts and circumstances, **the matter is adjourned to**

06/07.2020.



At this stage Sh. N.K.Matta and Sh. Mohd. Faraz, Ld. SPPs for ED submitted that they have filed an application for issuance of supplementary Letter of Request U/S 57 of the Prevention of Money Laundering Act, 2002 for collection of evidence from the Government of United States of America.

Arvind Kumar

Heard.

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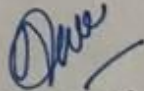
Put up on 01.07.2020 at 10.30 am for order.

Parties shall place on record the hard copy of application, reply documents filed by them as and when the normal functioning of the court resumes.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.




(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi 30.06.2020

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RC No. : 217-2013-A-0003
Branch : CBI/AC-II/New Delhi
U/S : 120B, r/w 420 IPC and Section
7, 8, 9, 12 & 13(2) r/w 13(1) (d) of
P.C. Act, 1988
CBI Vs. S.P. Tyagi & Ors.

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Present : Sh. D.P.Singh, Ld. SPP along with Sh. Manu Mishra,
Ld. Counsel for CBI.
Addl SP Sh. R.A.Yadav in person.

Ld. SPP for CBI submits that he has filed an application for grant of authorization/permission U/s 17 of P.C. Act to SI Sudhir Dhanda, for conducting on going further investigation U/S 173 (8) CrPC in the aforesaid Case.

Ld. SPP submits that Sh. R.A.Yadav, Addl. SP for CBI, AC-VI/SIT/Delhi is conducting investigation in this case, however, due to voluminous data and records involved in this case, he requires assistance of SI Sudhir Dhanda who has been assisting the IO in this case for last six months and he is well acquainted with the facts of this case. It is further submitted that

if the aforesaid permission is granted, it would expedite the investigation. Ld.

SPP also submits that other inspectors and DSPs posted in this Branch are busy with investigation/inquiry of the other important cases.



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I have Ld. Counsel for CBI.

Keeping in view the overall facts and circumstances, the voluminous data and records, I grant permission to Sh. Sudhir Dhanda U/S 17 of P.C. Act for conducting on going further investigation.

The application filed by CBI is accordingly disposed of.

At this stage Ld. SPP for CBI submitted that he has filed another application for issuing supplementary Letter of Request for judicial assistance to the Competent Authority in Switzerland for investigation and collection of documents.

Heard.

Put up on 01.07.2020 at 10.30 am for order.

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(Arvind Kumar)
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